CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 27/AT/2023

- Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kishtwar Transmission Limited.
- Petitioner : Kishtwar Transmission Limited (KTL)
- Respondents : Chenab Valley Power Projects (P) Ltd. (CVPPL) and 4 Ors.

Petition No. 28/TL/2023

- Subject : Application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission license to Kishtwar Transmission Limited.
- Petitioner : Kishtwar Transmission Limited (KTL)
- Respondents : Chenab Valley Power Projects (P) Ltd. (CVPPL) and 4 Ors
- Date of Hearing : 14.2.2023
- Coram : Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
- Parties Present : Shri Ashwin Ramanathan, Advocate, KTL Shri Deep Rao, Advocate, KTL Shri Aryman Saxena, KTL Shri Prateek Rai, KTL Shri Vivek Singh, Advocate, CVPPL Shri Suraj Das, Advocate, CVPPL Shri Amrik Singh, CVPPL Shri Amrik Singh, CVPPL Shri Mohanlal, CVPPL Shri Yatin Sharma, CTUIL Shri Ranjeet Rajput, CTUIL Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for adoption of transmission charges in respect of "Transmission System for Evacuation of Power from Pakaldul HEP in Chenab valley HEPS-Connectivity System" ('the Project') as discovered pursuant to the tariff based competitive bid process and for grant of transmission licence to the Petitioner for implementing the said Project respectively. 2. In respect of the specific query of the Commission with regard to the status of Hydro Electricity Project (HEP) of Respondent No.1, CVPPL, the representative of CVPPL submitted that the works of its HEP (4×250 MW) is ongoing and all four units are expected to achieve operation in April-July, 2025. He sought liberty to file reply in the Petitions.

3. The representative of CTUIL confirmed that in the last JCC meeting held in December, 2022, it was indicated that the HEP of CVPPL is expected to come by April-July, 2025. He added that the next JCC meeting is scheduled in March, 2023 and CTUIL will again confirm the status of its HEP and take up the issue of eventuality of mismatch and the consequences thereof. The representative CTUIL submitted that recently the Commission in its Record of Proceedings for the hearing dated 24.1.2023 in Petition No. 316/TL/2022 has observed that in future the beneficiaries of the region including concerned utilities (upstream/downstream) related to the Project should be impleaded as Respondents in Petitions relating to the grant of transmission licence/adoption of tariff and thus, the Petitioner may be directed to implead the concerned beneficiaries/utilities as above.

4. After hearing the learned counsel for the Petitioner and the representative of the Respondents, the Commission ordered as under:

(a) The Petitioner to implead the beneficiaries of the Northern Region including the concerned utilities (upstream/downstream) related to the Project as party to the Petition and file revised memo of parties within a week.

(b) Admit and issue notice to the Respondents.

(c) The Petitioner to serve copy of the Petitions on the Respondents including the impleaded Respondents and the Respondents to file their reply, if any, within two weeks with copy to the Petitioner, who may file its rejoinder thereon within a week thereafter.

- (c) CVPPL to submit the following information on the affidavit:
 - a. Current status of Pakaldul HEP, Kwar HEP and Kiru HEP. Detail of activities being carried out at these generating stations.
 - b. Commissioning schedule of the all the three HEPs.
 - c. Status of Dedicated Transmission System (400 kV Kiru-Kwar-Pakaldul-Kistwar) line along with associated bay at both ends (including at Kishtwar) and its implementation schedule.
 - d. Who is supposed to make the 400 KV bays at Kishtwar pooling station to be specified by the Petitioner?
- (d) CTUIL to submit/ clarify the following on affidavit within two weeks:
 - a. Status of Kishenpur-Dulhasti 400 kV D/c (Quad) line and LILO at Kishtwar, along with bays at Kishenpur and Dulhasti sub-stations and its completion schedule.
 - b. ATS for each of the generating station Pakaldul HEP, Kwar HEP and Kiru HEP.

(e) The Petitioner to submit completion schedule of its assets under instant Petition.

(f) The parties to comply with the above direction within the specified timeline and no further extension of time will be allowed.

5. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)